

waiting for rehabilitation for the last two years and more in Tripura; and

(b) what steps are being taken to expedite their rehabilitation?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) The information is not readily available and the time and labour involved in collecting it will not be commensurate with the results likely to be achieved. There are, however, no applications for rehabilitation loans pending over a period of two years.

(b) Steps have been taken to ensure that applications for loan are disposed of expeditiously.

Residential Accommodation in Delhi

2930. Shri Chuni Lal: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the basis on which residential accommodation is provided to Government servants in Delhi (category-wise);

(b) the type of accommodation category-wise;

(c) the number of official (category-wise) to whom accommodation has been allotted out of turn in 1956-57 and 1957-58; and

(d) the reasons for out of turn allotments?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) The Allotment Rules prescribe that allotments should be made in the particular class or classes of accommodation to which a Government servant is entitled according to his date of priority calculated on the basis of his qualifying service.

(b) and (c). A statement is placed on the Table of Lok Sabha. [See Appendix VIII, annexure No. 53].

(d) Out of turn allotments are made in exceptional cases of proved hardship where, in the opinion of the

Government, early relief is essential. The grounds on which out of turn allotments are sanctioned, as a rule are (a) abrupt termination of tenancy, (b) sickness in the family, (c) inability to make private arrangements on being transferred to Delhi and (d) necessities of official work. Out of turn allotments are made only in one or two classes below the regular class or classes to which a Government servant is entitled to.

Import Licences

2931. Shri V. C. Shukla: Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of unutilized outstanding import licences up-to-date;

(b) what is the total number of partially utilized import licences;

(c) what is the total value for which completely unutilized import licences are outstanding; and

(d) what is the total value for which partially utilized import licences are outstanding?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) to (d). A statement is laid on the Table of Lok Sabha. [See Appendix VIII, annexure No. 56].

Government Advertisements

2932. Shri Panigrahi: Will the Minister of Information and Broadcasting be pleased to state the amount of money paid by Central Government to Samaj, Prajatantra, Matribhumi and the Eastern Times, as advertisement charges from 1953-54 to 1957-58, year-wise?

The Minister of Information and Broadcasting (Dr. Keskar): Advertisements are given to the newspapers and periodicals according to the requirements of each release. It is not desirable in public interest to disclose the amounts paid as advertise-